

## CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH (CAMP: NAGPUR)

Original Application No: 174/95	*
Transfar Application No:	
	DATE OF DECISION: 6/3/95
Smt. A.R. Kshirsagar	Petitioner
Smt. K. Padhya	Advocate for the Petitioners
Versus	
Central Railway & 2 Ors.	Respondent
	Advocate for the Respondent(s)
CORAM :	
The Hon'ble Shri Justice M.S.Deshpan	de, V.C
The Hon'ble Shri M.R.Kolhatkar, M(A)	
1. To be referred to the Repo	rter or not ? No
	culated to other Benches of $\mathcal{W}$
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(M. S.DESHPANDE) VICE-CHAIRMAN.

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## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH (CAMP AT NAGPUR)

0.A. No. 174/95

Smt. A.R. Kshirsagar

.. Applicant

Vs.

Central Railway ) & 2 Ors.

.. Respondents

CORAM : 1. Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

2. Hon'ble Shri M.R. Kolhatkar, Member (A)

APPEARANCE

Smt. K. Padhye, Counsel for the applicant

ORAL JUDGMENT

DATED ; 06/03/1995

(Per : Shri Justice M.S.Deshpande, V.C)

Heard the learned counsel.

The only grievance of the applicant is that she has not been given the duties of a Metron and she has been doing the work of a Sister though she has been paid salary of Matron. As long as her salary is protected, we see no reason to interfere on the matter which will be for the departmental authorities to sort-out. The O.A is therefore dismissed summarily.

Minkoluti

(M.R.KOLHATKAR)
MEMBER (A)

(M.S.DESHPANDE) VICE-CHAIRMAN